

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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ORDER SHEET

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**ORDERS OF THE TRIBUNAL**

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16.06.2009

MA No.173/2009 in OA No.234/2009

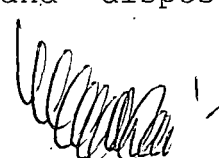
Vijay Israni vs. Union of India

Mr. P.N.Jatti, counsel for the applicant.  
Mr. V.S.Gurajr, counsel for respondent Nos. 1 to 4  
Mr. Amit Mathur, counsel for respondent No.5

The applicant has moved a Misc. Application No.173/2009 thereby praying that he wants to withdraw this OA as he has submitted representation to the authorities in this regard on 5.6.2009 and he is hopeful that his representation will be considered sympathetically by the respective authority.

In view of the averments made in the Misc. Application, the Misc. Application is allowed. The applicant is permitted to withdraw this OA. The Interim stay granted on 27.5.2009 and continued from time to time shall stand vacated. The OA stands disposed of accordingly.

In view of withdrawal of the OA, no order is required to be passed in MA No.168/2009 for vacation of interim order, which shall stand disposed of accordingly.

  
(M.L. CHAUHAN)  
Judl. Member

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